MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION

ORDER

New Delhi, the 17th October 1967

G.S.R. 1591/Ess. Com./Sugarcane.—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order, namely:—

1. (1) This Order may be called the Sugarcane (Control) Second Amendment Order, 1967.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Sugarcane (Control) Order, 1966, clause 11 shall be renumbered as sub-clause (1) thereof and after sub-clause (1) as so renumbered, the following sub-clause shall be inserted, namely:—

"(2) Where all or any of the powers conferred upon the Central Government by this Order have been delegated in pursuance of sub-clause (1)(b) to any officer or any authority of a State Government, every Order or direction issued by such officer or authority in exercise of that power may be amended, varied or rescinded by the State Gov-
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[Part II—Sec. 37]

...ment to whom the officer or authority is subordinate either suo
motu, or on application made within a period of thirty days from
the date of the order or direction:

Provided that no order revoking a licence or a permit issued to a person
shall be made without giving such person an opportunity to make
representation.

[No 22(23)/66-S.Py.]

K. L. PASRICA, Jt. Secy.

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